

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTY EIGHTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE DR. JUSTICE G.RADHA RANI**

**REVIEW IA NO. 2 OF 2025
IN
WRIT PETITION NO: 35976 OF 2024**

Between:

M/s. B Secure Protection and Guarding Private Limited, Rep by its Authorised Signatory, LIG B-86, Dr. A.S.Rao Nagar, ECIL Post, Hyderabad, Rangareddy District, Telangana -500 018.

...PETITIONER/PETITIONER

AND

1. State Tax Officer-1 (FAC), Malkajgiri-II Circle, Malkajgiri Division, Hyderabad.
2. State of Telangana, rep. by its Secretary to Government (Revenue), State Tax Department, Secretariat, Hyderabad.
3. Union of India, (rep. by its Secretary (Revenue)), North Block, New Delhi
4. Central Board of Indirect Taxes and Customs, (rep. by its chairman) GST Policy Wing, Government of India, Ministry of Finance, New Delhi

...RESPONDENTS/RESPONDENTS

Petition under Section 114 read with Order 47 Rule 1 &2 of CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to review the order dated 02.01.2025 made in Writ Petition No. 35976 of 2024

This petition coming on for hearing, upon perusing the petition and Memorandum of Grounds filed in the support thereof and upon reading the Order dated 02.01.2025 in WP No. 35976 of 2024 and upon hearing the arguments of **SRI MOHD ASRAR AHMED**, appearing on behalf of the Petitioner and **SRI SWAROOP OORILLA, SPECIAL GP FOR STATE TAX**, Counsel for the Respondent Nos. 1&2, **SRI GADI PRAVEEN KUMAR, DY. SOLICITOR GENERAL OF INDIA**, Counsel for the Respondent No. 3, **SRI DOMINIC**

FERNANDES, SC FOR CBIT on behalf of Respondent No.4 the Court made the following: **ORDER**

Sri V. Veeresham, learned counsel appearing for the petitioner.

Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, appearing for respondent Nos. 1&2.

During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that the order under review is the common order passed in W.P.No. 1154 of 2024 and batch, dated 02.01.2025 . In those matters, the principal challenge was to the notifications, whereby limitation was extended. Since the notifications were upheld, this Court relegated the petitioners to avail the remedy of appeal.

Another ground in the Writ Petition was that the show-cause notice and the impugned assessment orders are unsigned documents. The parties agreed that the curtains are finally drawn on this issue today by this Court in WPNO. 21101 of 2024 and batch and this review petition may be disposed of in terms of said order and now there is no point in relegating the petitioner to avail the remedy of appeal.

In view of the consensus arrived at, the order under review stands modified to the extent agreed by the parties and it is ordered that the show-cause notice and the impugned orders which are unsigned are setaside.

Liberty is reserved to the respondents to issue fresh show-cause notice, in accordance with law and proceed further. Other conditions mentioned in the order passed in WPNO. 21101 of 2024 and batch shall apply mutatis mutandis to this case. The order passed in this Writ Petition stands modified.

Accordingly , this Review Application is disposed of .

Registry is directed to keep a copy of this order in the original

Writ Petition.

SD/-P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The State Tax Officer-1 (FAC), Malkajgiri-II Circle, Malkajgiri Division, Hyderabad.
2. The Secretary to Government (Revenue), State Tax Department, Secretariat, Hyderabad.
3. The Secretary, Union of India, (Revenue), North Block, New Delhi
4. The Chairman, Central Board of Indirect Taxes and Customs, GST Policy Wing, Government of India, Ministry of Finance, New Delhi
5. The Section Officer, Writ Division Bench Section, High Court for the State of Telangana, Hyderabad
6. The Registrar (Judicial -I), High Court for the State of Telangana , Hyderabad
7. One CC to SRI. MOHD ASRAR AHMED Advocate [OPUC]
8. Two CCs to SPECIAL GOVERNMENT PLEADER, High Court for the State of Telangana, at Hyderabad [OUT]
9. Two CD Copies

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HIGH COURT

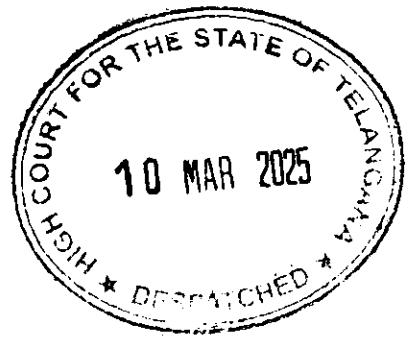
DATED:28/02/2025

ORDER

REV.IA NO. 2 OF 2025

IN

WRIT PETITION NO: 35976 OF 2024



DISPOSING OF THE REVIEW APPLICATION

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